

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:300  
ANSWERED ON:22.07.2003  
ENCROACHMENTS ON DDA LAND  
HARIBHAI PARTHIBHAI CHAUDHARY;MADAN PRASAD JAISWAL

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) the area of land acquired by Delhi Development Authority during the last three years, location-wise;
- (b) whether there have been encroachments on these lands;
- (c) if so, the details thereof, location-wise;
- (d) the details of the locations where constructions have been completed so far on the lands so acquired by the DDA during the last three years;
- (e) whether these constructions are being carried out as per the prescribed norms; and
- (f) if so, the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI PON RADHAKR )

(a): The Delhi Development Authority has reported that it has acquired 4271.83 acres of land during the last 3 years, the details of which are as follows:

Rohini	1478 acres
Madanpur Khadar	122 acres
Dhirpur	151 acres
Dwarka	1507 acres
Jasola	92 acres
Narela	532 acres
Other land in various areas	389.83 acres

(b)&(c): There is no encroachment on these lands except in small portions of land in Rohini and Narela, the possession of which has not been taken over. Similarly, 345 acres of land in Anand Parbat, Basai Dharapur and Masoodpur, etc. has not been taken over as it is involved in litigation.

(d): 4000 plots have been allotted under Rohini Residential Scheme, 1981. In Madanpur Khadar, 10061 plots have been developed and allotted to the families shifted from different locations of Delhi.

(e)&(f): The Delhi Development Authority has reported that it takes up utilisation of such land and the construction thereof as per the prescribed norms/approved plans.